

The Deputy Minister of Home Affairs (Shrimati Alva): (a) to (d). Information is being collected from the Government of Orissa and will be laid on the Table of the House as soon as it is received.

National Pool of C.S. & I.R.

3718. Shri P. C. Borooah: Will the Minister of Scientific Research and Cultural Affairs be pleased to state:

(a) how many medical doctors including those with foreign qualifications, have been on the list of the C.S.I.R. National Pool for more than three months; and

(b) what action is being taken to absorb them suitably in medical services in the country?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) Twelve.

(b) The 'Pool' is constituted for temporary placement of highly qualified persons till they are able to find suitable regular employment. Such Officers are free to apply for suitable posts. Their particulars are printed and circulated widely among Central and State Government Departments, Union Public Service Commission and State Commissions, Universities and other employing agencies in the Public and Private Sectors. Pool Officers are also considered as personal contact candidates by the Union Public Service Commission and some State Commissions.

Entertainment Expenditure

3719. Shri P. C. Borooah: Will the Minister of Finance be pleased to state:

(a) whether under the direct taxation proposals for this year no entertainment expenditure free of tax shall be allowed in the case of an assessee other than companies; and

(b) if so, why only companies are allowed to incur entertainment expenditure without tax, and not even

individuals and small entrepreneurs and joint families?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The Finance Bill as introduced in this House on the 28th February, 1961 contained a provision to the effect that no allowance on account of expenses for entertainment should be made in the case of an assessee other than a company in his income-tax assessment. On a reconsideration of the matter, Government have decided to delete the said provision. A notice for moving the relevant amendment has already been given.

Implementation of Pay Commission Recommendations

**3720. { Shri B. K. Gaikwad;
Shri Balasaheb Salunke;**

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Pay Commission's recommendations are to be implemented from the 1st April, 1961, instead of the 1st April, 1959; and

(b) if so, the reason therefor?

The Minister of Finance (Shri Morarji Desai): (a) and (b). The significance of the dates 1st April, 1959 and 1st April, 1961 is not clear. The Pay Commission has made several recommendations in regard to the various conditions of service of the Central Government employees. It is only in respect of the revised scales of pay and dearness allowance that the Commission has made a specific suggestion that their recommendations in regard to these matters should be given effect to from 1st July, 1959, which the Government has already accepted and implemented. The Commission has not suggested the date or dates from which its other recommendations should be given effect to. These have been or are being implemented from such dates as may be administratively convenient or feasible having regard to all the relevant factors.